



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 110/2022

Nagesh Vinayak Dhamale

... Appellant

V/s

Environment Department & Ors.

... Respondents

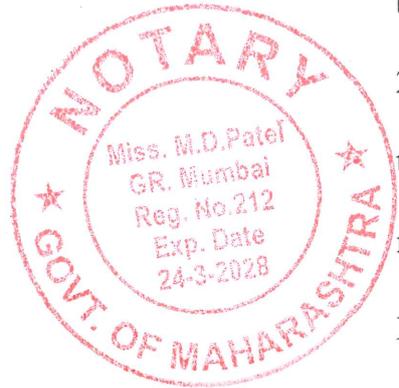
**REPLY AFFIDAVIT BY RESPONDENT NO. 2,
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY**

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary,
Environment and Climate Change Department, Government of Maharashtra do
hereby state on solemn affirmation as under –

(Signature) *(Initials)*

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. The present application alleges that Respondent no. 7, M/s. Aswani Constructions is carrying out construction of project Green Valley situated at Survey No. 257, Village Wakad, Taluka Mulshi, Pune – 411 057 without obtaining Environment Clearance, Consent to Establish and Operate from MPCB and other violations of environmental laws.
2. It is admitted position that the PP has not obtained Environment Clearance and hence the project is considered as violation of EIA Notification, 2006. The PP has applied for Environment Clearance under the amnesty scheme of MoEF&CC dated 14th March, 2017 and 8th March 2018. The application is for regularization of violation, within stipulated time period prescribed by MoEF&CC vide amendment in EIA notification for proposed residential cum commercial project with total plot area of 9899.00 m², FSI area of 12301.27 m², Non FSI area of 17162.74 m² and total BUA of 29,464.01 m².
3. Proposal was considered by SEAC-3 in their 147th Meeting dated 19th to 22nd July, 2022. Committee noted that the PP & Environmental Consultants are using the cost for working out cost based on their records like receipts, record book entries etc for use of tanker water and other material purchased. This may differ from one PP to another. Therefore to have uniformity it is advisable that these costs are worked out on the

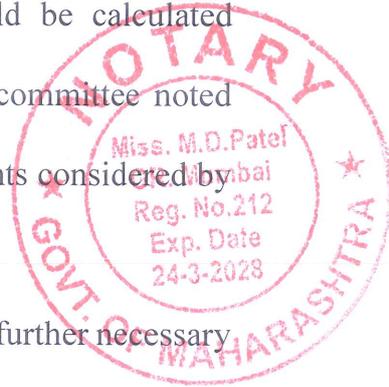


Aswani

AM

basis of the DSR. (District scheduled of rates of respective years when the construction was carried out). Copy of SEAC 147th Minutes of Meeting are marked and annexed as Annexure 1.

4. The project was considered by SEIAA in 248th Meeting held on 18th August, 2022. Committee noted that the calculation for damage assessment cost & natural augmentation plan should be calculated considering the ready reckoner rate, while appraisal committee noted that for assessment of environmental damage cost, points considered by the SEAC in their 147th Meeting should be considered.
5. SEIAA decided to refer back the proposal to SEAC for further necessary action. Copy of SEIAA 248th Meeting held on 18th August, 2022 is marked and annexed as Annexure 2.
6. SEAC considered the application in their 166th Meeting dated 14th March, 2023. SEAC noted that as per the format given in SEIAA circular, the Damage Assessment value is Rs. 1.75 Cr. SEAC recommended the proposal for EC to SEIAA. Copy of SEAC 166th MoM dated 14th March, 2023 is annexed as Annexure 3.
7. SEIAA considered the application in their 260th meeting held on 2nd May, 2023. SEIAA noted that the ecological damage assessment and the economic benefits accruing as a result of the violation as appraised by SEAC. SEIAA also noted the corresponding EMP stipulated by SEAC is costing Rs. 1.75 Cr taking into consideration the remediation plan and



Brave (M)

Natural and Community Resource augmentation plan. SEIAA after deliberation decided to grant EC. Subject to submission of Bank Guarantee Copy of SEIAA 260th MoM dated 2nd May, 2023 is annexed as Annexure 4.

8. However, PP has not yet submitted the Bank Guarantee of Rs.1.75 Cr with MPCB and therefore Environment Clearance is yet to be issued to the PP.
9. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai: Mumbai

Date: 10/8/23





(Dattatray Suryakant Bhalerao)
Scientist II & Under Secretary,
Environment & CC Department,
Government of Maharashtra



VERIFICATION

I, Dattatray Suryakant Bhalerao, Age-40, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at 15th floor, New Administrative Building, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 10th day of August, 2023 at Mumbai.





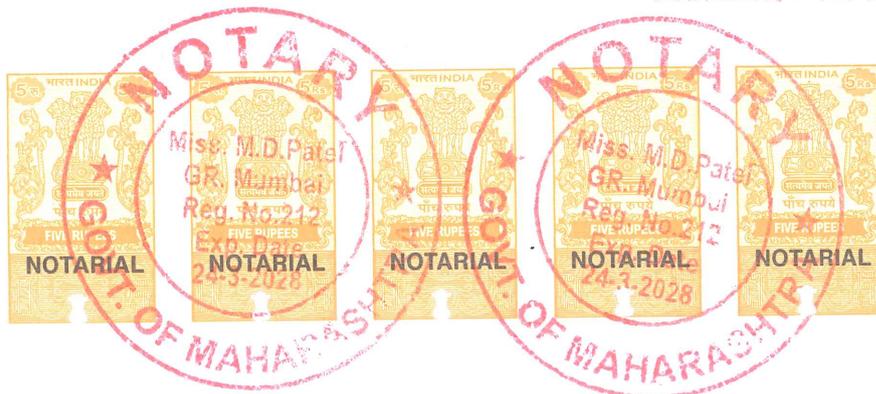
(Dattatray Suryakant Bhalerao)

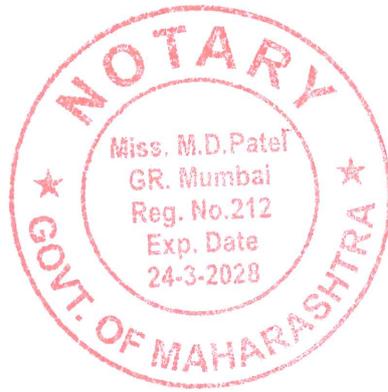
Scientist II & Under Secretary,
Environment & CC Department,
Government of Maharashtra

BEFORE ME

M. D. Patel
10-8-2023
Ser. No. 545
Bk. No. 4

MISS M. D. PATEL
ADVOCATE & NOTARY
Kohiar House,
4, Dhuswadi, Dhobitalao,
MUMBAI - 400 002.





relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

1. PP to submit the Fire NoC.
2. PP to ensure that the fire tender shall move all along the buildings.
3. PP to submit revised Architect Certificate.
4. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.
5. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Decision: -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

| | | | |
|------------|-------------|------------------------|---|
| 21. | P-21 | SIA/MH/MIS/242466/2021 | "Green Valley" Residential cum commercial project by ASWANI CONSTRUCTIONS |
|------------|-------------|------------------------|---|

Representative of PP was present during the meeting along with environmental consultant M/s Oasis Pvt.Ltd.

It is noted that, the PP has submitted the application for Prior Environment clearance for Residential cum commercial Construction Project under violation category. PP stated that, the project for total plot area of 9899.00m², FSI area of 12301.27m², Non FSI area of 17162.74m² and total BUA of 29,464.01 m² (Construction completed).

Brief information of the proposal is as below:

| | | | |
|---|---------------------|--|---|
| 1 | Proposal Number | SIA/MH/MIS/242466/2021 | |
| 2 | Name of Project | Residential cum commercial Construction project "Green Valley" at Wakad by Aswani Constructions | |
| 3 | Project category | 8a (B2) (Violation) | |
| 4 | Type of Institution | Private | |
| 5 | Project Proponent | Name | Aswani Constructions |
| | | Registered office address | S. P. heights, 2nd Floor, Near Bank of Maharashtra, Old Mumbai-Pune Highway, Kasarwadi, Pune 411034 |
| | | Contact | +91-020-69788888 |

| | | | | | | |
|---|--|--|-------------------------------|---------------|----------|--|
| | | Number | | | | |
| | | e-mail | greenvalley153@gmail.com | | | |
| 6 | Consultant | Accredited EIA Consultant: SNEHA HI-TECH PRODUCTS, BANGALORE Accredited vide certificate no. NABET/EIA/1619/IA0028 | | | | |
| 7 | Applied for | EC in Violation Category | | | | |
| 8 | Details of previous EC | Not applicable as this is first EC applied. | | | | |
| 9 | Location of the project | S. no. 257, Wakad, Tal. Mulshi, District: Pune-411057 | | | | |
| 10 | Latitude and Longitude | Latitude :18°28'40.36"N Longitude: 73°52'34.45"E | | | | |
| 11 | Total Plot Area (m ²) | 9899.00 | | | | |
| 12 | Deductions (m ²) | 334.79 | | | | |
| 13 | Net Plot area (m ²) | 9564.21 | | | | |
| 14 | Proposed FSI area (m ²) | 12301.27 | | | | |
| 15 | Proposed Non FSI area (m ²) | 17162.74 | | | | |
| 16 | Total BUA (m ²) | 29,464.01 (Construction completed) | | | | |
| 17 | TBUA (m ²) approved by Planning Authority till date | 29464.01 as per the sanction plan no. B.P./Wakad/169/2014 dated 31/12/2014 | | | | |
| 18 | Ground coverage (sqm) & % | 2582sqm and 30 % | | | | |
| 19 | Total Project Cost (Rs.) | 75 Cr | | | | |
| 20 | CER as per MoEF& CC circular dated 01/05/2018 | Activity | Location | Cost (Rs.) | Duration | |
| CER Activity will be done as and if required as directed by SEAC. | | | | | | |
| 21 | Details of Building Configuration: <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh> | | | | | |
| Previous EC/Existing Building | | | Proposed Configuration | | | Reason for Modification /Change |
| Bldg. Name | Configuration | Ht. (m) | Bldg. Name | Configuration | Ht. (m) | |
| A | 2 P +11 | 31.90 | A | 2 P +11 | 31.90 | No Change, Project is complete. |
| B | 2 P +10 | 29.00 | B | 2 P +10 | 29.00 | |
| C | 2 P +10 | 29.00 | C | 2 P +10 | 29.00 | |
| D | 2 P +10 | 29.00 | D | 2 P +10 | 29.00 | |
| Commercial bld. | G +2 | 9.60 | Commercial Bld. | G +2 | 9.60 | |
| Twin | P + 2 | 6.40 | Twin | P +2 | 6.40 | |

| | | | | | | | |
|----|--|------|------|--|---|---------------------------|-----|
| | Bungalow | | | Bungalow | | | |
| | Club House | G +1 | 7.50 | Club House | G+1 | 7.5 | |
| 22 | Total No. of Tenements | | | 179 Tenements + Twin Bungalow= 181 Tenements and One Commercial building | | | |
| 23 | Water Budget | | | Dry Season (CMD) | | Wet Season (CMD) | |
| | | | | Fresh Water | 83 | Fresh Water | 83 |
| | | | | Recycled | 53 | Recycled | 43 |
| | | | | HVAC | 0 | HVAC | 0 |
| | | | | Swimming pool | 0 | Swimming Pool | 0 |
| | | | | Flushing | 43 | Flushing | 43 |
| | | | | Total | 134 | Total | 124 |
| | | | | Wastewater generation | 113 | Wastewater generation | 114 |
| 24 | Water Storage Capacity for Firefighting/UGT | | | UGT - Domestic water tank : 125 KL Fire water tank : 350 KLD | | | |
| 25 | Source of water | | | Pimpri Chinchwad Municipal Corporation | | | |
| 26 | Rainwater Harvesting (RWH) | | | Level of the Ground Water | Summer– 30.00 m (Average) Winter- 5.75 m (Average) Monsoon– 17.88 m (Average) | | |
| | | | | Size and no of RWH tank(s) and Quantity: | NA as no tank is proposed | | |
| | | | | Quantity and size of recharge pits: | 6 No. RWH pits (2.00 m X 2.00 m X 2.00 m) and one open dug well | | |
| | | | | Details of UGT tanks if any: | As per point no. 24 | | |
| 27 | Sewage and Waste water | | | Sewage Generation (CMD) | 113 | | |
| | | | | STP technology | MBBR | | |
| | | | | Capacity of STP (CMD) | 120 | | |
| 28 | Solid Waste Management during construction phase | | | Type | Quantity | Treatment / Disposal | |
| | | | | Dry Waste | 14 KG | Through authorized vendor | |

| | | | | |
|----|---|---|---------------------|---------------------------|
| | | Wet waste | 32 | Organic waste composter |
| | | Construction waste | 1% of raw material | For filling on same site |
| 29 | Solid waste Management during Operation phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste Kg/day | 167 | Through authorized vendor |
| | | Wet waste Kg/day | 262 | Organic waste composter |
| | | Hazardous waste | NA | NA |
| | | Biomedical waste | NA | NA |
| | | E- waste Kg/year | 260 | Through authorized vendor |
| | | STP sludge Kg/day | 10 | Organic waste composter |
| 30 | Green Belt Development | Total RG area (m2) | | 960.26 |
| | | Existing trees on plot | | 3 |
| | | Number of trees to be planted | | 179 |
| | | Number of trees to be cut | | 0 |
| | | Number of trees to be transplanted | | 0 |
| 31 | Power requirement | Source of power supply | MSEDCL | |
| | | During Construction Phase (Demand Load) | 45 KW | |
| | | During Operation phase (Connected load) | 1163.50 KW | |
| | | During Operation phase (Demand load) | 1034.22 KW | |
| | | Transformer | 630 KVA X 2 Nos. | |
| | | DG set | 160 KVA X 1 Nos. | |
| | | Fuel Used | Diesel | |
| 32 | Details of Energy Savings | Details | Savings (KWH/annum) | |
| | | LED lamps | 20567.02 | |
| | | Solar lightening | 1668.05 | |

| | | Solar Water Heater | 203625 | | |
|----|--|--------------------------|---|----------------------|--------------------|
| 33 | Environmental Management plan budget during construction phase | Type | Details | Cost (lakhs) | |
| | | Capital | Erosion control, Site Safety, Site Sanitation, Disinfection & Health check up, Environmental Monitoring | 20.0 | |
| | | O & M cost | Erosion control Site Safety Site Sanitation Disinfection & Health check up Environmental Monitoring | 2.0 | |
| 34 | Environmental Management plan budget during construction phase | Component | Details | Capital Cost (Lakhs) | O & M Cost (Lakhs) |
| | | Storm Water | Network upto final disposal point | 20.00 | 0.50 |
| | | Sewage Treatment | Installation of STP | 25.00 | 7.50 |
| | | Water treatment | Disinfection treatment | -- | -- |
| | | RWH | Bore holes and pits | 2.50 | 0.25 |
| | | Swimming pool | Construction & Equipment | -- | -- |
| | | Solid waste | OWC Machine | 12.00 | 1.25 |
| | | Hazardous Waste | -- | -- | -- |
| | | E waste | -- | -- | -- |
| | | Green belt development | Plantation of trees and Maintenance | 3.50 | 1.50 |
| | | Energy Saving | Solar Equipment | 30.00 | 1.00 |
| | | Environmental Monitoring | Monitoring and analysis of air, water, soil & noise | 3 | 1.50 |
| | | Disaster Management | Fire Fighting System | 34 | 2.5 |

| | | t plan | | | |
|----|--|--|---------------------|----------|-----------------------------------|
| 35 | Traffic Management | Type | Required as per DCR | Provided | Area of parking (m ²) |
| | | 4-Wheeler | 114 | 114 | 3420 |
| | | 2-Wheeler | 434 | 434 | 1302 |
| | | Bicycles | 412 | 412 | 576.80 |
| 36 | Details of Court cases/ litigations w.r.t. the project and project location if any | Violation case vide no. RCC no 040/4254/2015 filed by MPCB | | | |

Deliberations:

It is noted that proposal under consideration is of Violation of EIA Notification 2006, as amended, defined in MOEF & CC notification dated 14th March 2017 & 8th March 2018. The application is for regularization of violation, within stipulated time period prescribed by MoEFCC vide amendment in EIA notification.

PP stated that, the project was earlier considered in 135th SEAC-3 meeting & the proposal is recommended for grant of Environment Clearance under violation category subject to conditions. PP further stated that, the proposal considered in 242th SEIAA meeting held on 21.04.2022. The minutes of SEIAA is as follow-

“During the meeting, SEIAA opined that, the project cost of the project in the ecological damage assessment report should be re verified as per ready reckoner norms, SEIAA decided to refer back the proposal to SEAC for reappraisal with respect to revised project cost of the project.

SEIAA Decision- SEIAA decided to refer back the proposal to SEAC.”

Considering the above directions received from SEIAA, SEAC-3 decided to appraise the proposal. The case was discussed on the basis of the documents submitted and presentation made by the proponent.

Committee noted that, the calculation for damage assessment cost & natural augmentation plan should be calculated considering the ready reckoner rate, while appraisal committee noted that the for assessment of Environmental Damage cost, following points need to be considered.

- 1) **The PP & Environmental Consultants are using the cost for working out cost based on their records like receipts, record book entries etc for use of tanker water and other material purchased. This may differ from one PP to another. Therefore to have uniformity it is advisable that these costs are worked out on the basis of the DSR (District scheduled of rates of respective years when the construction was carried out)**

Decision: -

After deliberation, Committee decided to defer the project for compliance of above point.

| | | | |
|-----|------|-----------------------|---|
| 22. | P-22 | SIA/MH/MIS/70167/2020 | Expansion in EC for Integrated Township “Vaarivana” at Urse and adhe village Dist Pune by M/s Sanjivani Integrated Township LLP |
|-----|------|-----------------------|---|

Representative of PP was present during the meeting along with environmental consultant M/s Vke: environmental LLP

It is noted that, the PP has submitted the application for Expansion in EC for Proposed Integrated Township for total plot area of 9,77,126.00m², FSI area of 5,84,333.76m², Non FSI area of 1,59,080.86m² and total BUA of 7,43,414.62m².

Brief information of the proposal is as below:

| | | | |
|----|-------------------------|---|--|
| 1. | Proposal Number | SIA/MH/MIS/70167/2020 | |
| 2. | Name of Project | Expansion in EC for Proposed Integrated Township “Vaarivana” at Urse and Adhe village Dist. Pune by M/s Sanjivani Integrated Township LLP | |
| 3. | Project category | 8a (B1) | |
| 4. | Type of Institution | Private | |
| 5. | Project Proponent | Name | Mr. Anil Pharande |
| | | Regd. Office address | Gat No. 109, 111, 123, & 291, 292, Sable Farm, Ambewadi, Urse & Adhe, tal Mulshi, Pune |
| | | Contact number | +91- 9527060000 |
| | | e-mail | Anilpharande1@gmail.com |
| 6. | Consultant | Vke: environmental LLP | |
| 7. | Applied for | Expansion project | |
| 8. | Details of previous EC | EC granted from Environmental department having No. SEAC-2012/CR-11/TC-3 dated 04.12.2014 Plot area: 9,86, 981.48 sqm FSI area= 3,90,616.00 sqm Non FSI area = 64,846.93 sqm TBUA = 4,55,462.93 sqm | |
| 9. | Location of the project | Urse : Gat No 109(P), 111, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, | |

Minutes of 248th Day-2 (Part A) meeting of SEIAA held on 18th August, 2022.

Item no. 09

Proposal No.:- SIA/MH/MIS/242466/2021

Type of Project: EC

Subject- Environmental Clearance for Residential cum commercial Construction project "Green Valley" at Wakad by Aswani Constructions

Project Details-

Representative of PP was present during the meeting along with environmental consultant M/s Oasis Pvt.Ltd.

Brief information of the proposal is as below:

| | | | | |
|----|---|--|---|----------|
| 1 | Proposal Number | SIA/MH/MIS/242466/2021 | | |
| 2 | Name of Project | Residential cum commercial Construction project "Green Valley" at Wakad by Aswani Constructions | | |
| 3 | Project category | 8a (B2) (Violation) | | |
| 4 | Type of Institution | Private | | |
| 5 | Project Proponent | Name | Aswani Constructions | |
| | | Registered office address | S. P. heights, 2nd Floor, Near Bank of Maharashtra, Old Mumbai-Pune Highway, Kasarwadi, Pune 411034 | |
| | | Contact Number | +91-020-69788888 | |
| | | e-mail | greenvalley153@gmail.com | |
| 6 | Consultant | Accredited EIA Consultant: SNEHA HI-TECH PRODUCTS, BANGALORE Accredited vide certificate no. NABET/EIA/1619/IA0028 | | |
| 7 | Applied for | EC in Violation Category | | |
| 8 | Details of previous EC | Not applicable as this is first EC applied. | | |
| 9 | Location of the project | S. no. 257, Wakad, Tal. Mulshi, District: Pune-411057 | | |
| 10 | Latitude and Longitude | Latitude :18°28'40.36"N Longitude: 73°52'34.45"E | | |
| 11 | Total Plot Area (m ²) | 9899.00 | | |
| 12 | Deductions (m ²) | 334.79 | | |
| 13 | Net Plot area (m ²) | 9564.21 | | |
| 14 | Proposed FSI area (m ²) | 12301.27 | | |
| 15 | Proposed Non FSI area (m ²) | 17162.74 | | |
| 16 | Total BUA (m ²) | 29,464.01 (Construction completed) | | |
| 17 | TBUA (m ²) approved by Planning Authority till date | 29464.01 as per the sanction plan no. B.P./Wakad/169/2014 dated 31/12/2014 | | |
| 18 | Ground coverage (sqm) & % | 2582sqm and 30 % | | |
| 19 | Total Project Cost (Rs.) | 75 Cr | | |
| 20 | CER as per MoEF & CC circular | Activity | Location | Cost |
| | | | | Duration |


Member Secretary


Chairman

Minutes of 248th Day-2 (Part A) meeting of SEIAA held on 18th August, 2022.

| | | | | | | | |
|----|---|----------------|---------|--|---|-----------------------|---------------------------------|
| | dated 01/05/2018 | | | | (Rs.) | | |
| | CER Activity will be done as and if required as directed by SEAC. | | | | | | |
| 21 | Details of Building Configuration: <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh> | | | | | | |
| | Previous EC/Existing Building | | | Proposed Configuration | | | Reason for Modification /Change |
| | Bldg. Name | Config uration | Ht. (m) | Bldg. Name | Config uration | Ht. (m) | |
| | A | 2 P +11 | 31.90 | A | 2 P +11 | 31.90 | No Change, Project is complete. |
| | B | 2 P +10 | 29.00 | B | 2 P +10 | 29.00 | |
| | C | 2 P +10 | 29.00 | C | 2 P +10 | 29.00 | |
| | D | 2 P +10 | 29.00 | D | 2 P +10 | 29.00 | |
| | Commercial bld. | G +2 | 9.60 | Commercial Bld. | G +2 | 9.60 | |
| | Twin Bungalow | P + 2 | 6.40 | Twin Bungalow | P +2 | 6.40 | |
| | Club House | G +1 | 7.50 | Club House | G+1 | 7.5 | |
| 22 | Total No. of Tenements | | | 179 Tenements + Twin Bungalow= 181 Tenements and One Commercial building | | | |
| 23 | Water Budget | | | Dry Season (CMD) | | Wet Season (CMD) | |
| | | | | Fresh Water | 83 | Fresh Water | 83 |
| | | | | Recycled | 53 | Recycled | 43 |
| | | | | HVAC | 0 | HVAC | 0 |
| | | | | Swimming pool | 0 | Swimming Pool | 0 |
| | | | | Flushing | 43 | Flushing | 43 |
| | | | | Total | 134 | Total | 124 |
| | | | | Wastewater generation | 113 | Wastewater generation | 114 |
| 24 | Water Storage Capacity for Firefighting/UGT | | | UGT - Domestic water tank : 125 KL Fire water tank : 350 KLD | | | |
| 25 | Source of water | | | Pimpri Chinchwad Municipal Corporation | | | |
| 26 | Rainwater Harvesting (RWH) | | | Level of the Ground Water | Summer- 30.00 m (Average) Winter- 5.75 m (Average) Monsoon- 17.88 m (Average) | | |
| | | | | Size and no of RWH | NA as no tank is proposed | | |


Member Secretary


Chairman

Minutes of 248th Day-2 (Part A) meeting of SEIAA held on 18th August, 2022.

| | | | | |
|----|--|-------------------------------------|---|---------------------------|
| | | tank(s) and Quantity: | | |
| | | Quantity and size of recharge pits: | 6 No. RWH pits (2.00 m X 2.00 m X 2.00 m) and one open dug well | |
| | | Details of UGT tanks if any: | As per point no. 24 | |
| 27 | Sewage and Waste water | Sewage Generation (CMD) | 113 | |
| | | STP technology | MBBR | |
| | | Capacity of STP (CMD) | 120 | |
| 28 | Solid Waste Management during construction phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste | 14 KG | Through authorized vendor |
| | | Wet waste | 32 | Organic waste composter |
| | | Construction waste | 1% of raw material | For filling on same site |
| 29 | Solid waste Management during Operation phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste Kg/day | 167 | Through authorized vendor |
| | | Wet waste Kg/day | 262 | Organic waste composter |
| | | Hazardous waste | NA | NA |
| | | Biomedical waste | NA | NA |
| | | E- waste Kg/year | 260 | Through authorized vendor |
| | | STP sludge Kg/day | 10 | Organic waste composter |
| 30 | Green Belt Development | Total RG area (m2) | | 960.26 |
| | | Existing trees on plot | | 3 |
| | | Number of trees to be planted | | 179 |
| | | Number of trees to be cut | | 0 |
| | | Number of trees to be transplanted | | 0 |


Member Secretary


Chairman

Minutes of 248th Day-2 (Part A) meeting of SEIAA held on 18th August, 2022.

| | | | | | |
|----|--|---|---|----------------------|--------------------|
| 31 | Power requirement | Source of power supply | MSEDCL | | |
| | | During Construction Phase (Demand Load) | 45 KW | | |
| | | During Operation phase (Connected load) | 1163.50 KW | | |
| | | During Operation phase (Demand load) | 1034.22 KW | | |
| | | Transformer | 630 KVA X 2 Nos. | | |
| | | DG set | 160 KVA X 1 Nos. | | |
| | | Fuel Used | Diesel | | |
| 32 | Details of Energy Savings | Details | Savings (KWH/annum) | | |
| | | LED lamps | 20567.02 | | |
| | | Solar lightening | 1668.05 | | |
| | | Solar Water Heater | 203625 | | |
| 33 | Environmental Management plan budget during construction phase | Type | Details | Cost (lakhs) | |
| | | Capital | Erosion control, Site Safety, Site Sanitation, Disinfection & Health check up, Environmental Monitoring | 20.0 | |
| | | O & M cost | Erosion control Site Safety Site Sanitation Disinfection & Health check up Environmental Monitoring | 2.0 | |
| 34 | Environmental Management plan budget during construction phase | Component | Details | Capital Cost (Lakhs) | O & M Cost (Lakhs) |
| | | Storm Water | Network upto final disposal point | 20.00 | 0.50 |
| | | Sewage Treatment | Installation of STP | 25.00 | 7.50 |
| | | Water treatment | Disinfection treatment | -- | -- |


Member Secretary


Chairman

Minutes of 248th Day-2 (Part A) meeting of SEIAA held on 18th August, 2022.

| | | | | | |
|----|--|--|---|----------|-----------------------------------|
| | | RWH | Bore holes and pits | 2.50 | 0.25 |
| | | Swimming pool | Construction & Equipment | -- | -- |
| | | Solid waste | OWC Machine | 12.00 | 1.25 |
| | | Hazardous Waste | -- | -- | -- |
| | | E waste | -- | -- | -- |
| | | Green belt development | Plantation of trees and Maintenance | 3.50 | 1.50 |
| | | Energy Saving | Solar Equipment | 30.00 | 1.00 |
| | | Environmental Monitoring | Monitoring and analysis of air, water, soil & noise | 3 | 1.50 |
| | | Disaster Management plan | Fire Fighting System | 34 | 2.5 |
| 35 | Traffic Management | Type | Required as per DCR | Provided | Area of parking (m ²) |
| | | 4-Wheeler | 114 | 114 | 3420 |
| | | 2-Wheeler | 434 | 434 | 1302 |
| | | Bicycles | 412 | 412 | 576.80 |
| 36 | Details of Court cases/ litigations w.r.t. the project and project location if any | Violation case vide no. RCC no 040/4254/2015 filed by MPCB | | | |

SEAC Deliberation –

It is noted that proposal under consideration is of Violation of EIA Notification 2006, as amended, defined in MOEF & CC notification dated 14th March 2017 & 8th March 2018. The application is for regularization of violation, within stipulated time period prescribed by MoEFCC vide amendment in EIA notification.

PP stated that, the project was earlier considered in 135th SEAC-3 meeting & the proposal is recommended for grant of Environment Clearance under violation category subject to conditions. PP further stated that, the proposal considered in 242th SEIAA meeting held on 21.04.2022. The minutes of SEIAA is as follow-

“During the meeting, SEIAA opined that, the project cost of the project in the ecological damage assessment report should be re verified as per ready reckoner norms, SEIAA decided to refer back the proposal to SEAC for reappraisal with respect to revised project cost of the project.

SEIAA Decision- SEIAA decided to refer back the proposal to SEAC.”


Member Secretary


Chairman

Minutes of 248th Day-2 (Part A) meeting of SEIAA held on 18th August, 2022.

Considering the above directions received from SEIAA, SEAC-3 decided to appraise the proposal. The case was discussed on the basis of the documents submitted and presentation made by the proponent.

Committee noted that, the calculation for damage assessment cost & natural augmentation plan should be calculated considering the ready reckoner rate, while appraisal committee noted that the for assessment of Environmental Damage cost, following points need to be considered.

- 1) The PP & Environmental Consultants are using the cost for working out cost based on their records like receipts, record book entries etc for use of tanker water and other material purchased. This may differ from one PP to another. Therefore to have uniformity it is advisable that these costs are worked out on the basis of the DSR (District scheduled of rates of respective years when the construction was carried out)**

Recommendations of SEAC-

After deliberation, Committee decided to defer the project for compliance of above point.

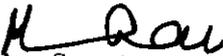
Deliberation in SEIAA-

During the meeting, SEIAA observed that, Proposal is pending with SEAC and it is wrongly forwarded by them to SEIAA.

SEIAA decided to refer back the proposal to SEAC for further necessary action.

SEIAA Decision-

SEIAA decided to refer back the proposal.


Member Secretary


Chairman

Day 1

14th March, 2023

| | | | |
|---|-----|------------------------|---|
| 1 | P-1 | SIA/MH/MIS/242466/2021 | "Green Valley" Residential cum commercial project by ASWANI CONSTRUCTIONS |
|---|-----|------------------------|---|

Representative of PP Mr. Suraj was present during the meeting along with environmental consultant M/s. SNEHA HI-TECH PRODUCTS, BANGALORE.

It is noted that, the PP has submitted the application for Environmental Clearance in Violation Category for proposed residential cum commercial project with total plot area of 9899.00 m², FSI area of 12301.27 m², Non FSI area of 17162.74 m² and total BUA of 29,464.01 m².

Brief information of the proposal is as below:

| | | | |
|----|---|--|---|
| 1 | Proposal Number | SIA/MH/MIS/242466/2021 | |
| 2 | Name of Project | Residential cum commercial Construction project "Green Valley" at Wakad by Aswani Constructions | |
| 3 | Project category | 8a (B2) (Violation) | |
| 4 | Type of Institution | Private | |
| 5 | Project Proponent | Name | Aswani Constructions |
| | | Registered office address | S. P. heights, 2nd Floor, Near Bank of Maharashtra, Old Mumbai-Pune Highway, Kasarwadi, Pune 411034 |
| | | Contact Number | +91-020-69788888 |
| | | e-mail | greenvalley153@gmail.com |
| 6 | Consultant | Accredited EIA Consultant: SNEHA HI-TECH PRODUCTS, BANGALORE Accredited vide certificate no. NABET/EIA/1619/IA0028 | |
| 7 | Applied for | EC in Violation Category | |
| 8 | Details of previous EC | Not applicable as this is first EC applied. | |
| 9 | Location of the project | S. no. 257, Wakad, Tal. Mulshi, District: Pune-411057 | |
| 10 | Latitude and Longitude | Latitude :18°28'40.36"N Longitude: 73°52'34.45"E | |
| 11 | Total Plot Area (m ²) | 9899.00 | |
| 12 | Deductions (m ²) | 334.79 | |
| 13 | Net Plot area (m ²) | 9564.21 | |
| 14 | Proposed FSI area (m ²) | 12301.27 | |
| 15 | Proposed Non FSI area (m ²) | 17162.74 | |

| | | | | | | | |
|---|---|---------------|---------|--|---------------|-----------------------|---------------------------------|
| 16 | Total BUA (m ²) | | | 29,464.01 (Construction completed) | | | |
| 17 | TBUA (m ²) approved by Planning Authority till date | | | 29464.01 as per the sanction plan no. B.P./Wakad/169/2014 dated 31/12/2014 | | | |
| 18 | Ground coverage (sqm) & % | | | 2582sqm and 30 % | | | |
| 19 | Total Project Cost (Rs.) | | | 75 Cr | | | |
| 20 | CER as per MoEF& CC circular dated 01/05/2018 | | | Activity | Location | Cost (Rs.) | Duration |
| CER Activity will be done as and if required as directed by SEAC. | | | | | | | |
| 21 | <p>Details of Building Configuration: <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh></p> | | | | | | |
| | Previous EC/Existing Building | | | Proposed Configuration | | | Reason for Modification /Change |
| | Bldg. Name | Configuration | Ht. (m) | Bldg. Name | Configuration | Ht. (m) | |
| | A | 2 P +11 | 31.90 | A | 2 P +11 | 31.90 | No Change, Project is complete. |
| | B | 2 P +10 | 29.00 | B | 2 P +10 | 29.00 | |
| | C | 2 P +10 | 29.00 | C | 2 P +10 | 29.00 | |
| | D | 2 P +10 | 29.00 | D | 2 P +10 | 29.00 | |
| | Commercial bld. | G +2 | 9.60 | Commercial Bld. | G +2 | 9.60 | |
| | Twin Bungalow | P + 2 | 6.40 | Twin Bungalow | P +2 | 6.40 | |
| | Club House | G +1 | 7.50 | Club House | G+1 | 7.5 | |
| 22 | Total No. of Tenements | | | 179 Tenements + Twin Bungalow= 181 Tenements and One Commercial building | | | |
| 23 | Water Budget | | | Dry Season (CMD) | | Wet Season (CMD) | |
| | | | | Fresh Water | 83 | Fresh Water | 83 |
| | | | | Recycled | 53 | Recycled | 43 |
| | | | | HVAC | 0 | HVAC | 0 |
| | | | | Swimming pool | 0 | Swimming Pool | 0 |
| | | | | Flushing | 43 | Flushing | 43 |
| | | | | Total | 134 | Total | 124 |
| | | | | Wastewater generation | 113 | Wastewater generation | 114 |
| 24 | Water Storage Capacity for Firefighting/UGT | | | UGT - Domestic water tank : 125 KL Fire water tank : 350 KLD | | | |

| | | | | |
|----|--|--|---|---------------------------|
| 25 | Source of water | Pimpri Chinchwad Municipal Corporation | | |
| 26 | Rainwater Harvesting (RWH) | Level of the Ground Water | Summer– 30.00 m (Average) Winter- 5.75 m (Average) Monsoon– 17.88 m (Average) | |
| | | Size and no of RWH tank(s) and Quantity: | NA as no tank is proposed | |
| | | Quantity and size of recharge pits: | 6 No. RWH pits (2.00 m X 2.00 m X 2.00 m) and one open dug well | |
| | | Details of UGT tanks if any: | As per point no. 24 | |
| 27 | Sewage and Waste water | Sewage Generation (CMD) | 113 | |
| | | STP technology | MBBR | |
| | | Capacity of STP (CMD) | 120 | |
| 28 | Solid Waste Management during construction phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste | 14 KG | Through authorized vendor |
| | | Wet waste | 32 | Organic waste composter |
| | | Construction waste | 1% of raw material | For filling on same site |
| 29 | Solid waste Management during Operation phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste Kg/day | 167 | Through authorized vendor |
| | | Wet waste Kg/day | 262 | Organic waste composter |
| | | Hazardous waste | NA | NA |
| | | Biomedical waste | NA | NA |
| | | E- waste Kg/year | 260 | Through authorized vendor |
| | | STP sludge Kg/day | 10 | Organic waste composter |
| 30 | Green Belt Development | Total RG area (m2) | | 960.26 |
| | | Existing trees on plot | | 3 |
| | | Number of trees to be planted | | 179 |

| | | | | | |
|----|--|---|---|----------------------|--------------------|
| | | Number of trees to be cut | 0 | | |
| | | Number of trees to be transplanted | 0 | | |
| 31 | Power requirement | Source of power supply | MSEDCL | | |
| | | During Construction Phase (Demand Load) | 45 KW | | |
| | | During Operation phase (Connected load) | 1163.50 KW | | |
| | | During Operation phase (Demand load) | 1034.22 KW | | |
| | | Transformer | 630 KVA X 2 Nos. | | |
| | | DG set | 160 KVA X 1 Nos. | | |
| | | Fuel Used | Diesel | | |
| 32 | Details of Energy Savings | Details | Savings (KWH/annum) | | |
| | | LED lamps | 20567.02 | | |
| | | Solar lightening | 1668.05 | | |
| | | Solar Water Heater | 203625 | | |
| 33 | Environmental Management plan budget during construction phase | Type | Details | Cost (lakhs) | |
| | | Capital | Erosion control, Site Safety, Site Sanitation, Disinfection & Health check up, Environmental Monitoring | 20.0 | |
| | | O & M cost | Erosion control Site Safety Site Sanitation Disinfection & Health check up Environmental Monitoring | 2.0 | |
| 34 | Environmental Management plan budget during construction phase | Component | Details | Capital Cost (Lakhs) | O & M Cost (Lakhs) |
| | | Storm Water | Network upto final disposal point | 20.00 | 0.50 |
| | | Sewage Treatment | Installation of STP | 25.00 | 7.50 |

| | | | | | |
|----|--|--|---|----------|-----------------------------------|
| | | Water treatment | Disinfection treatment | -- | -- |
| | | RWH | Bore holes and pits | 2.50 | 0.25 |
| | | Swimming pool | Construction & Equipment | -- | -- |
| | | Solid waste | OWC Machine | 12.00 | 1.25 |
| | | Hazardous Waste | -- | -- | -- |
| | | E waste | -- | -- | -- |
| | | Green belt development | Plantation of trees and Maintenance | 3.50 | 1.50 |
| | | Energy Saving | Solar Equipment | 30.00 | 1.00 |
| | | Environmental Monitoring | Monitoring and analysis of air, water, soil & noise | 3 | 1.50 |
| | | Disaster Management plan | Fire Fighting System | 34 | 2.5 |
| 35 | Traffic Management | Type | Required as per DCR | Provided | Area of parking (m ²) |
| | | 4-Wheeler | 114 | 114 | 3420 |
| | | 2-Wheeler | 434 | 434 | 1302 |
| | | Bicycles | 412 | 412 | 576.80 |
| 36 | Details of Court cases/ litigations w.r.t. the project and project location if any | Violation case vide no. RCC no 040/4254/2015 filed by MPCB | | | |

Deliberations:

PP stated that the proposal under consideration is of Violation of EIA Notification 2006, as amended, defined in MOEF & CC notification dated 14th March 2017 & 8th March 2018. The application is for regularization of violation within stipulated time period prescribed by MoEFCC vide amendment in EIA notification. It is noted that, the PP has submitted the application for total plot area of 9899.00m², FSI area of 12301.27m², Non FSI area of 17162.74m² and total BUA of 29,464.01m².

The project earlier considered in 100th SEAC-3 meeting held on 26/12/2019 and ToR & additional ToR accorded for remediation plan and natural & community resource

augmentation plan EIA Notification 2006, as amended and defined in MoEF & CC notification dated 14th March 2017 & 8th March 2018.

PP stated that, the project again considered in 135th meeting held on 24/2/2022 & the proposal is recommended for grant of Environment Clearance under violation category subject to conditions. PP further stated that, the proposal considered in 247 th SEIAA meeting held on 21.04.2022. The minutes of SEIAA is as follow-

“Deliberation in SEIAA-

Proposal is a violation of EIA Notification, 2006. PP applied under MoEF&CC Notification dated 14th March, 2017 & 8th March, 2018 within the amnesty period. Proposal is recommended by SEAC-3 in its 135th meeting for grant of Environment Clearance under violation category. During the meeting, SEIAA opined that, the project cost of the project in the ecological damage assessment report should be re verified as per ready reckoner norms, SEIAA after deliberation decided to refer back the proposal to SEAC for reappraisal with respect to revised project cost of the project.

SEIAA Decision-

SEIAA after deliberation decided to refer back the proposal to SEAC.”

PP further stated that, Accordingly, the project was considered again in 152nd SEAC-3 meeting held on 21.09.2022 and was deferred with observation- “Committee noted that, the calculation for damage assessment cost & natural augmentation plan should be calculated considering the ready reckoner rate, while appraisal committee noted that the for assessment of Environmental Damage cost, following points need to be considered. 1) The PP & Environmental Consultants are using the cost for working out cost based on their records like receipts, record book entries etc for use of tanker water and other material purchased. This may differ from one PP to another. Therefore to have uniformity it is advisable that these costs are worked out on the basis of the DSR (District scheduled of rates of respective years when the construction was carried out).”

Accordingly, PP submitted the compliance which was taken on record. The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B1.

Damage assessment report specifying activities contributing to the environmental damage and degradation noted from the report and deliberated in detail during the meeting.

A. Information Required:

Project details:

| | | | |
|--|--|--|--------------|
| 1 | Name and address of Project | Proposed Project "Green Valley" at S.No. 257, Village – Wakad, Taluka – Mulshi, District – Pune, State – Maharashtra by M/s. Aswani Constructions | |
| 2 | Name of Directors/Project Proponent | Mr. Satish Aswani, M/s. Aswani Constructions | |
| 3 | Total construction completed (built-up area as per ECnotification): | Total Construction on site = 29464.00 sqm Thus, Area of 29464.00 sqm considered under violation | |
| 4 | Total construction proposed, built-up area as per ECnotification | 29464.00 sqm | |
| 5 | Whether the project has any EC; if yes, give detailsincluding approved built-up area | No | |
| 6 | Total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC. | Total ProjectCost | Rs. 75 Crore |
| | | Cost of Project Already Executed (overand above previous EC) | Rs. 75 Crore |
| 7 | Date of commencement of project | Commencement obtained vide Number BP/Wakad/69/2013 dated04/06/2013 | |
| 8 | Date of violation of EC regulation (please justify withdocumentary evidence) | 04/06/2013 Commencement obtained vide Number BP/Wakad/69/2013 dated 04/06/2013 | |
| 9 | Date of first submission of information of such violation to the SEIAA or SEAC, if self-notified, alongwith stoppage of construction work | 13/04/2018 Application for EC under Violation Window | |
| | 1. No. of days of violation (9-8) | 1774 days (Days are considered from 04/06/2013 as per first commencement up to Applicationfor EC under Violation Window dated 13/04/2018) | |
| 10 | Any other case of EC violation is reported or pendingor decided earlier for projects where any of the directors are involved? If yes, give details | NA | |
| 11 | Any court case related to EC violation pending or decided against any of the directors including HighCourt, NGT and sessions court? | NA | |
| (A) Description of activities contributing to the environmental damage and degradation: | | | |

| (a) Demolition, site preparation | | |
|---|--|---|
| 1 | Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition? | No |
| 2 | Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc. and if yes, how these types of waste have been segregated and disposed? | Not Applicable |
| 3 | If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details | Not Applicable |
| 4 | State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs | Not Applicable |
| 5 | Any air quality (including noise) monitoring done during demolition work? If yes, results | Not Applicable |
| 6 | Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition work | Not Applicable |
| (b) Construction of Project | | |
| 1 | Date of commencement of construction and completion of construction, if any | Commencement obtained vide Number BP/Wakad/69/2013 dated 04/06/2013 |
| 2 | Whether the construction carried out is strictly as per the sanction plan given by concerned local authority? If yes, please | Yes |
| 3 | In the additional construction, how much construction material including, sand, bricks, cement etc. was required to be transported? No. of trucks and its average haulage? | As per Architect |
| 4 | How many labors were engaged in construction, average per day? | 50 Labour on average per day |
| 5 | Whether, the additional construction work, over and above valid EC, if so available, has any additional ground foot print? If yes please state, ground foot print in sqm. As per EC approved layout and current proposed layout? | NA |

| | | | |
|----|--|---|-----|
| 6 | Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? If yes, please give incremental additional time required for construction of additional area | NA | |
| 7 | Is there any change in foundation design, i.e. depth of foundation, basement etc. that were done due to additional area? If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed? | NA | |
| 8 | What is the quantity of top soil removed and how it is managed? | 1626.35 cum. Top soil used for Landscaping purpose. | |
| 9 | Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation? | No | |
| 10 | How much additional water was required for curing and construction purpose? Source of water? | 5388 | KL |
| 11 | Rain Water harvesting details | No. of recharge pits: 6 Nos. | |
| | | Size of pits: 2.3mX1.5mX1m | |
| 12 | Solar light, water heating details (Solar Water Provision in KLD) | 17.90 | KLD |
| 13 | Use of fly ash bricks ensured? Details thereof | Fly Ash Bricks used - Qty = 378.15cum | |
| 14 | Whether any noise or air pollution control measures taken, if so, what are they? | Barricading along the periphery of site, regular sprinkling of water etc. | |
| 15 | Whether any air quality and noise level monitoring done during construction stage, if yes attach results | No | |
| 16 | Whether any third-party rights are created on the construction without EC? | Yes | |
| 17 | Whether any of the construction without EC has already been occupied? If yes, number of families had given such occupation. | Yes | |
| | Also give total commercial area being used presently. Also state type of commercial activity i.e. offices, shops, hotels, restaurants etc. | | |

| 18 | How many flats sold which are in the area of EC violation and total sale value of such flats | 179 flats sold - Sale value = Rs. 86,45,97,840 | |
|--|--|--|--------------------------|
| 19 | How much commercial area sold which is in area of EC violation and total sale value of such commercial area. | Commercial Area of 470.14 sqm sold Sale Value = Rs. 2,50,00,000 | |
| (c) Commissioning of project | | | |
| 1 | Date of when the project was made operational either by giving possession of residential or commercial areas of the Project? | 09/06/2015 | |
| 2 | How many families are staying in project? | 179 Families | |
| 3 | What is total water supply to project, source and quality | 120.83 KLD - Source PCMC | |
| 4 | Total sewage generation m ³ /d | 108.70 KLD | |
| 5 | STP details | STP of 120 KLD of MBBR Technology is commissioned | |
| 6 | Treated waste-water disposal | Excess treated water disposal at Sewer Line | |
| 7 | Any DG sets, are they complying the norms | Yes, according to Norms | |
| (B) Assessment of Environmental Damages | | | |
| Attributes | Scope of saving on account of environmental protection measures | EMP cost | |
| | | Recurring cost, per day (Rs.) | Non-recurring Cost (Rs.) |
| Air Pollution | Water requirement for sprinkling (KL/day) | Rs. 250 – Construction Phase Water requirement for sprinkling - 5 KL/day average at rate 1 KL for Rs. 50. Thus, average per day cost is Rs. 250 per day | 0 |
| | 5 KL/day (average); Cost of 1 KL water Rs.50 including transportation and spraying. | | |
| | A. Cost of water requirement: | | |

| | | | |
|-----------------|--|---|---|
| Water Pollution | a). Construction phase: | Rs. 152 Cost of Water required for Construction phase - 5388 KL in total i.e. 3.04 KL per day. Cost of 3.04 KL per day considering Rs. 50 per 1KL will be Rs. 152 per day | 0 |
| | b). Operation phase: | 0 | 0 |
| | B. Cost of sewage treatment, reuse & disposal: | | |
| | a). Construction phase: | Rs. 104 Cost of Sewage Treatment - STP O&M Cost taken as Rs. 750000 per annum i.e. Rs. 2055 per day i.e. considering STP Capacity of 120 KLD - Rs. 17.1 per KL. Sewage generated in construction phase is 6.07 KLD considering 50 nos. of Labour. Thus, Cost of Sewage Treatment per day for construction phase is Rs. 104 per day | 0 |
| | b). Operation phase: | Rs. 1,862 Cost of Sewage Treatment - STP O&M Cost taken as Rs. 750000 per annum i.e. Rs. 2055 per day i.e. considering STP Capacity of 120 | 0 |
| | | KLD - Rs. 17.1 per KL. Sewage generated in operation phase is 108.7 KLD. Thus, Cost of Sewage Treatment per day for construction phase is Rs. 1862 per day | |
| | C. Quantity of water pumped out during excavation and a lumpsum cost of Rs. 50 per cum | 0 | 0 |
| | | | |
| | | | |
| | | | |

| | | | |
|------------------|--|---|---|
| | for such unauthorized water extraction and disposal | | |
| | D. cost of construction & maintenance of recharge well: | Rs. 27 Cost of Construction and Maintenance of Recharge Pits - Operation Phase - RWH O&M Cost taken as Rs. 10000 per annum i.e. Rs. 27 per day | Rs. 2,40,000 |
| Soil environment | In case of demolition has carried out, the cost of demolition waste management plan needs to be discussed and finalized as non- recurring cost | No | 0 |
| | In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the projectsite, as given by consultants. (The report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if any). This requires critical examination from SPCB. | No | 0 |
| | Cost of preservation of top soil & excavated earth to be considered. [Area (m ²)x depth (m)x sp. Gravity (kg/m ³)x cost per ton (Rs.)] | 0 | Rs. 1,44,375 Cost of preservation of Top Soil - [Area (m ²)x depth (m)x sp. Gravity (kg/m ³)x cost |

| | | | |
|---------------------|---|---|---|
| | | | per ton (Rs.)] – 3500 sqm X 0.3m X 2.75 kg/m ³ X Rs. 50 |
| | | | per kg i.e. Rs. 50000 per ton = Rs. 144375 |
| Noise and Vibration | For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered. [perimeter (m) x height of the barricade(m) x cost of the sheet) | 0 | Rs. 4,00,802 Damage due to Noise Pollution - perimeter (m) x height of the barricade(m) x cost of the sheet taken as 1350 per sheet = Rs. 400802 |
| Green Belt | In case of any tree cutting without EC cost of Rs. 10000/- per tree apart from any statutory action for such tree cutting if any, | 0 | 0 |
| | Cost of planting & maintaining trees (Number of trees as per the bye-laws) | Rs. 395 Cost of planting & maintaining trees - Landscaping O&M Cost taken as Rs. 144000 per annum i.e., Rs. 395 per day. | Rs. 3,53,000 |
| | Cost of compensatory tree plantation (5 trees for each tree cut) | 0 | 0 |

| | | | |
|---|--|--|---|
| RH/OHS | Cost of workers benefit to be considered in view of Building and Other Construction Workers Welfare Cess Act, 1996 | In Contractors Scope | In Contractors Scope |
| | A. Cost of health checkup of workers | In Contractors Scope | Rs. 6,13,548 |
| | B. Cost of safety measures including PPEs | | |
| | Total Cost per working day | Rs. 2,790 | Rs. 17,51,725 |
| Calculation of Cost of remediation plan and natural & community resource augmentation plan | | | |
| Sr. | Description | Details | Amount (Rs. in Lacs) |
| 1 | Total of recurring cost | Cost arrived from above table per day X number of days in violation Total Cost - Rs. 2790 per day X No. of days of Violation - 1774 i.e. total Rs. 4949460 i.e. 49.49 Lakhs | Rs. 49.49 Lacs |
| 2 | Non-recurring cost | Non-recurring Cost as arrived from above table | Rs. 17.51 Lacs |
| (1+2) | Recurring Cost + Non-recurring Cost | Sum (1+2) Subject to minimum Rs. 1 crore) | Rs. 67.00 Lacs Which is <Rs. 100 Lacs Therefore, Rs. 100 Lacs |
| 3 | Economic benefits accrued due to violation | 1% of Total Project cost including land, as declared by PP before SEAC, subject to maximum Rs. 10 Cr. | Rs. 75 Lacs |
| | | Incremental cost of Rs. 10 lacs for each EC violation by PP or its directors observed at any other projects in last 3 years | Nil |

| | | | | |
|----------|--|--|-----------------------------|-----------------------------|
| 4 | Cost of remediation plan and natural & community resource Augmentation plan | Sum of 1, 2 and 3 above or amount equivalent to the CER amount as per the MOEF&CC's office Memorandum No: F NO 22- 65/2017-IA-III dated 01/05/2018, whichever is higher. | Sum (1+2+3) | Rs. 175 Lacs |
| | | | CER Cost | Rs. 150 Lacs |
| | | | Therefore | |
| | | | Rs. 175 Lacs | |

It is noted that,

- **As per format given in SEIAA Circular, the Damage Assessment value is arrived at Rs. 1.75 Cr/-**

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA for further needful subject to conditions that-

1. PP to explore to increase the solar energy saving.
2. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021.
3. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction

| | | | |
|----------|------------|------------------------|---|
| 2 | P-2 | SIA/MH/MIS/287916/2022 | Expansion in Residential Project at S. no. 47/1 + 48/C/2 + 48/C/3 + 48/C/4, village Mundhwa, Haveli, Pune, Maharashtra by Kumar Properties and Developers LLP |
|----------|------------|------------------------|---|

Representative of PP Mr. Samir was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products.

It is noted that, the PP has submitted the application for expansion in existing Environmental Clearance for proposed residential project with total plot area of 22,900.00 m², FSI area of 57,186.35 m², Non FSI area of 27,299.41 m² and total BUA of 84,485.76 m².

Brief information of the proposal is as below:

| | | |
|---|-----------------|----------------------------------|
| 1 | Proposal Number | SIA/MH/MIS/287916/2022 |
| 2 | Name of Project | Expansion of Residential project |

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

Item no. 26

Proposal No.:- SIA/MH/MIS/242466/2021

Type of Project: EC

Subject- Environmental Clearance for "Green Valley" Residential cum commercial project at S. no. 257, Wakad, Tal. Mulshi, District: Pune by M/s.ASWANI CONSTRUCTIONS

Project Details-

Representative of PP Mr. Suraj was present during the meeting along with environmental consultant M/s. SNEHA HI-TECH PRODUCTS, BANGALORE.

Brief information of the proposal is as below:

| | | | |
|----|---|--|---|
| 1 | Proposal Number | SIA/MH/MIS/242466/2021 | |
| 2 | Name of Project | Residential cum commercial Construction project "Green Valley" at Wakad by Aswani Constructions | |
| 3 | Project category | 8a (B2) (Violation) | |
| 4 | Type of Institution | Private | |
| 5 | Project Proponent | Name | Aswani Constructions |
| | | Registered office address | S. P. heights, 2nd Floor, Near Bank of Maharashtra, Old Mumbai-Pune Highway, Kasarwadi, Pune 411034 |
| | | Contact Number | +91-020-69788888 |
| | | e-mail | greenvalley153@gmail.com |
| 6 | Consultant | Accredited EIA Consultant: SNEHA HI-TECH PRODUCTS, BANGALORE Accredited vide certificate no. NABET/EIA/1619/IA0028 | |
| 7 | Applied for | EC in Violation Category | |
| 8 | Details of previous EC | Not applicable as this is first EC applied. | |
| 9 | Location of the project | S. no. 257, Wakad, Tal. Mulshi, District: Pune-411057 | |
| 10 | Latitude and Longitude | Latitude :18°28'40.36"N Longitude: 73°52'34.45"E | |
| 11 | Total Plot Area (m2) | 9899.00 | |
| 12 | Deductions (m2) | 334.79 | |
| 13 | Net Plot area (m2) | 9564.21 | |
| 14 | Proposed FSI area (m ²) | 12301.27 | |
| 15 | Proposed Non FSI area (m ²) | 17162.74 | |
| 16 | Total BUA (m ²) | 29,464.01 (Construction completed) | |
| 17 | TBUA (m ²) approved by Planning Authority till date | 29464.01 as per the sanction plan no. B.P./Wakad/169/2014 dated 31/12/2014 | |
| 18 | Ground coverage (sqm) & % | 2582sqm and 30 % | |
| 19 | Total Project Cost (Rs.) | 75 Cr | |



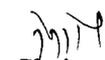
Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

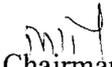
| | | | | | | | |
|---|--|--|---|-----------------------|----------------|---------------------------------|---------------------------------|
| 20 | CER as per MoEF& CC circular dated 01/05/2018 | Activity | Location | Cost (Rs.) | Duration | | |
| CER Activity will be done as and if required as directed by SEAC. | | | | | | | |
| 21 | Details of Building Configuration: <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh> | | | | | | |
| Previous-EC/Existing Building | | | Proposed Configuration | | | Reason for Modification /Change | |
| | Bldg. Name | Config uration | Ht. (m) | Bldg. Name | Config uration | | Ht. (m) |
| | A | 2 P +11 | 31.90 | A | 2 P +11 | 31.90 | No Change, Project is complete. |
| | B | 2 P +10 | 29.00 | B | 2 P +10 | 29.00 | |
| | C | 2 P +10 | 29.00 | C | 2 P +10 | 29.00 | |
| | D | 2 P +10 | 29.00 | D | 2 P +10 | 29.00 | |
| | Commercial bld. | G +2 | 9.60 | Commercial Bld. | G +2 | 9.60 | |
| | Twin Bungalow | P + 2 | 6.40 | Twin Bungalow | P +2 | 6.40 | |
| | Club House | G +1 | 7.50 | Club House | G+1 | 7.5 | |
| 22 | Total No. of Tenements | 179 Tenements + Twin Bungalow= 181 Tenements and One Commercial building | | | | | |
| 23 | Water Budget | Dry Season (CMD) | | Wet Season (CMD) | | | |
| | | Fresh Water | 83 | Fresh Water | 83 | | |
| | | Recycled | 53 | Recycled | 43 | | |
| | | HVAC | 0 | HVAC | 0 | | |
| | | Swimming pool | 0 | Swimming Pool | 0 | | |
| | | Flushing | 43 | Flushing | 43 | | |
| | | Total | 134 | Total | 124 | | |
| | | Wastewater generation | 113 | Wastewater generation | 114 | | |
| 24 | Water Storage Capacity for Firefighting/UGT | UGT - Domestic water tank : 125 KL Fire water tank : 350 KLD | | | | | |
| 25 | Source of water | Pimpari Chinchwad Municipal Corporation | | | | | |
| 26 | Rainwater Harvesting (RWH) | Level of the Ground Water | Summer- 30.00 m (Average) Winter- 5.75 m (Average) Monsoon- 17.88 m (Average) | | | | |


Member Secretary


Chairman

| | | | | |
|----|--|--|---|---------------------------|
| | | Size and no of RWH tank(s) and Quantity: | NA as no tank is proposed | |
| | | Quantity and size of recharge pits: | 6 No. RWH pits (2.00 m X 2.00 m X 2.00 m) and one open dug well | |
| | | Details of UGT tanks if any: | As per point no. 24 | |
| 27 | Sewage and Waste water | Sewage Generation (CMD) | 113 | |
| | | STP technology | MBBR | |
| | | Capacity of STP (CMD) | 120 | |
| 28 | Solid Waste Management during construction phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste | 14 KG | Through authorized vendor |
| | | Wet waste | 32 | Organic waste composter |
| | | Construction waste | 1% of raw material | For filling on same site |
| 29 | Solid waste Management during Operation phase | Type | Quantity | Treatment / Disposal |
| | | Dry Waste Kg/day | 167 | Through authorized vendor |
| | | Wet waste Kg/day | 262 | Organic waste composter |
| | | Hazardous waste | NA | NA |
| | | Biomedical waste | NA | NA |
| | | E- waste Kg/year | 260 | Through authorized vendor |
| | | STP sludge Kg/day | 10 | Organic waste composter |
| 30 | Green Belt Development | Total RG area (m2) | 960.26 | |
| | | Existing trees on plot | 3 | |
| | | Number of trees to be planted | 179 | |
| | | Number of trees to be cut | 0 | |


Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | | | | |
|----|--|---|---|----------------------|--------------------|
| | | Number of trees to be transplanted | 0 | | |
| 31 | Power requirement | Source of power supply | MSEDCL | | |
| | | During Construction Phase (Demand Load) | 45 KW | | |
| | | During Operation phase (Connected load) | 1163.50 KW | | |
| | | During Operation phase (Demand load) | 1034.22 KW | | |
| | | Transformer | 630 KVA X 2 Nos. | | |
| | | DG set | 160 KVA X 1 Nos. | | |
| | | Fuel Used | Diesel | | |
| 32 | Details of Energy Savings | Details | Savings (KWH/annum) | | |
| | | LED lamps | 20567.02 | | |
| | | Solar lightening | 1668.05 | | |
| | | Solar Water Heater | 203625 | | |
| 33 | Environmental Management plan budget during construction phase | Type | Details | Cost (lakhs) | |
| | | Capital | Erosion control, Site Safety, Site Sanitation, Disinfection & Health check up, Environmental Monitoring | 20.0 | |
| | | O & M cost | Erosion control Site Safety Site Sanitation Disinfection & Health check up Environmental Monitoring | 2.0 | |
| 34 | Environmental Management plan budget during construction phase | Component | Details | Capital Cost (Lakhs) | O & M Cost (Lakhs) |
| | | Storm Water | Network upto final disposal point | 20.00 | 0.50 |
| | | Sewage Treatment | Installation of STP | 25.00 | 7.50 |


Member Secretary


Chairman

| | | | | | |
|----|--|--|---|----------|-----------------------------------|
| | | Water treatment | Disinfection treatment | -- | -- |
| | | RWH | Bore holes and pits | 2.50 | 0.25 |
| | | Swimming pool | Construction & Equipment | -- | -- |
| | | Solid waste | OWC Machine | 12.00 | 1.25 |
| | | Hazardous Waste | -- | -- | -- |
| | | E waste | -- | -- | -- |
| | | Green belt development | Plantation of trees and Maintenance | 3.50 | 1.50 |
| | | Energy Saving | Solar Equipment | 30.00 | 1.00 |
| | | Environmental Monitoring | Monitoring and analysis of air, water, soil & noise | 3 | 1.50 |
| | | Disaster Management plan | Fire Fighting System | 34 | 2.5 |
| 35 | Traffic Management | Type | Required as per DCR | Provided | Area of parking (m ²) |
| | | 4-Wheeler | 114 | 114 | 3420 |
| | | 2-Wheeler | 434 | 434 | 1302 |
| | | Bicycles | 412 | 412 | 576.80 |
| 36 | Details of Court cases/ litigations w.r.t. the project and project location if any | Violation case vide no. RCC no 040/4254/2015 filed by MPCB | | | |

SEAC Deliberation –

PP stated that the proposal under consideration is of Violation of EIA Notification 2006, as amended, defined in MOEF & CC notification dated 14th March 2017 & 8th March 2018. The application is for regularization of violation within stipulated time period prescribed by MoEFCC vide amendment in EIA notification. It is noted that, the PP has submitted the application for total plot area of 9899.00m², FSI area of 12301.27m², Non FSI area of 17162.74m² and total BUA of 29,464.01m².

The project earlier considered in 100th SEAC-3 meeting held on 26/12/2019 and ToR & additional ToR accorded for remediation plan and natural & community resource


Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

augmentation plan EIA Notification 2006, as amended and defined in MoEF & CC notification dated 14th March 2017 & 8th March 2018.

PP stated that, the project again considered in 135th meeting held on 24/2/2022 & the proposal is recommended for grant of Environment Clearance under violation category subject to conditions. PP further stated that, the proposal considered in 247 th SEIAA meeting held on 21.04.2022. The minutes of SEIAA is as follow-

“Deliberation in SEIAA-

Proposal is a violation of EIA Notification, 2006. PP applied under MoEF&CC Notification dated 14th March, 2017 & 8th March, 2018 within the amnesty period. Proposal is recommended by SEAC-3 in its 135th meeting for grant of Environment Clearance under violation category. During the meeting, SEIAA opined that, the project cost of the project in the ecological damage assessment report should be re verified as per ready reckoner norms, SEIAA after deliberation decided to refer back the proposal to SEAC for reappraisal with respect to revised project cost of the project.

SEIAA Decision-

SEIAA after deliberation decided to refer back the proposal to SEAC.”

PP further stated that, Accordingly, the project was considered again in 152nd SEAC-3 meeting held on 21.09.2022 and was deferred with observation- “Committee noted that, the calculation for damage assessment cost & natural augmentation plan should be calculated considering the ready reckoner rate, while appraisal committee noted that the for assessment of Environmental Damage cost, following points need to be considered. 1) The PP & Environmental Consultants are using the cost for working out cost based on their records like receipts, record book entries etc for use of tanker water and other material purchased. This may differ from one PP to another. Therefore to have uniformity it is advisable that these costs are worked out on the basis of the DSR (District scheduled of rates of respective years when the construction was carried out).”

Accordingly, PP submitted the compliance which was taken on record. The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B1.

Damage assessment report specifying activities contributing to the environmental damage and degradation noted from the report and deliberated in detail during the meeting.

A. Information Required:

Project details:

| | | |
|---|-------------------------------------|---|
| 1 | Name and address of Project | Proposed Project “Green Valley” at S.No. 257, Village – Wakad, Taluka – Mulshi, District – Pune, State – Maharashtra by M/s. Aswani Constructions |
| 2 | Name of Directors/Project Proponent | Mr. Satish Aswani, M/s. Aswani Constructions |

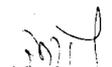

Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | | |
|--|--|---|--------------|
| 3 | Total construction completed (built-up area as per ECnotification): | Total Construction on site = 29464.00 sqm Thus, Area of 29464.00 sqm considered under violation | |
| 4 | Total construction proposed, built-up area as per ECnotification | 29464.00 sqm | |
| 5 | Whether the project has any EC; if yes, give detailsincluding approved built-up area | No | |
| 6 | Total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC. | Total ProjectCost | Rs. 75 Crore |
| | | Cost of Project Already Executed (overand above previous EC) | Rs. 75 Crore |
| 7 | Date of commencement of project | Commencement obtained vide Number BP/Wakad/69/2013 dated04/06/2013 | |
| 8 | Date of violation of EC regulation (please justify withdocumentary evidence) | 04/06/2013 Commencement obtained vide Number BP/Wakad/69/2013 dated 04/06/2013 | |
| 9 | Date of first submission of information of such violation to the SEIAA or SEAC, if self-notified, alongwith stoppage of construction work | 13/04/2018 Application for EC under Violation Window | |
| | 1. No. of days of violation (9-8) | 1774 days (Days are considered from 04/06/2013 as per first commencement up to Applicationfor EC under Violation Window dated 13/04/2018) | |
| 10 | Any other case of EC violation is reported or pendingor decided earlier for projects where any of the directors are involved? If yes, give details | NA | |
| 11 | Any court case related to EC violation pending or decided against any of the directors including HighCourt, NGT and sessions court? | NA | |
| (A) Description of activities contributing to the environmental damage and degradation: | | | |
| (a) Demolition, site preparation | | | |

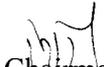

Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | |
|-----------------------------|--|---|
| 1 | Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition? | No |
| 2 | Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc. and if yes, how these types of waste have been segregated and disposed? | Not Applicable |
| 3 | If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details | Not Applicable |
| 4 | State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs | Not Applicable |
| 5 | Any air quality (including noise) monitoring done during demolition work? If yes, results | Not Applicable |
| 6 | Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition work | Not Applicable |
| (b) Construction of Project | | |
| 1 | Date of commencement of construction and completion of construction, if any | Commencement obtained vide Number BP/Wakad/69/2013 dated 04/06/2013 |
| 2 | Whether the construction carried out is strictly as per the sanction plan given by concerned local authority? If yes, please | Yes |
| 3 | In the additional construction, how much construction material including, sand, bricks, cement etc. was required to be transported? No. of trucks and its average haulage? | As per Architect |
| 4 | How many labors were engaged in construction, average per day? | 50 Labour on average per day |


Member Secretary


Chairman

| | | | |
|----|--|---|-----|
| 5 | Whether, the additional construction work, over and above valid EC, if so available, has any additional ground foot print? If yes please state, ground foot print in sqm. As per EC approved layout and current proposed layout? | NA | |
| 6 | Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? If yes, please give incremental additional time required for construction of additional area | NA | |
| 7 | Is there any change in foundation design, i.e. depth of foundation, basement etc. that were done due to additional area? If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed? | NA | |
| 8 | What is the quantity of top soil removed and how it is managed? | 1626.35 cum. Top soil used for Landscaping purpose. | |
| 9 | Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation? | No | |
| 10 | How much additional water was required for curing and construction purpose? Source of water? | 5388 | KL |
| 11 | Rain Water harvesting details | No. of recharge pits: 6 Nos. Size of pits: 2.3mX1.5mX1m | |
| 12 | Solar light, water heating details (Solar Water Provision in KLD) | 17.90 | KLD |
| 13 | Use of fly ash bricks ensured? Details thereof | Fly Ash Bricks used - Qty = 378.15 cum | |
| 14 | Whether any noise or air pollution control measures taken, if so, what are they? | Barricading along the periphery of site, regular sprinkling of water etc. | |
| 15 | Whether any air quality and noise level monitoring done during construction stage, if yes attach results | No | |
| 16 | Whether any third-party rights are created on the construction without EC? | Yes | |


Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| 17 | Whether any of the construction without EC has already been occupied? If yes, number of families had given such occupation. | Yes | |
|--|--|---|--------------------------|
| | Also give total commercial area being used presently. Also state type of commercial activity i.e. offices, shops, hotels, restaurants etc. | | |
| 18 | How many flats sold which are in the area of EC violation and total sale value of such flats | 179 flats sold - Sale value = Rs. 86,45,97,840 | |
| 19 | How much commercial area sold which is in area of EC violation and total sale value of such commercial area. | Commercial Area of 470.14 sqm sold Sale Value = Rs. 2,50,00,000 | |
| (c) Commissioning of project | | | |
| 1 | Date of when the project was made operational either by giving possession of residential or commercial areas of the Project? | 09/06/2015 | |
| 2 | How many families are staying in project? | 179 Families | |
| 3 | What is total water supply to project, source and quality | 120.83 KLD - Source PCMC | |
| 4 | Total sewage generation m ³ /d | 108.70 KLD | |
| 5 | STP details | STP of 120 KLD of MBBR Technology is commissioned | |
| 6 | Treated waste-water disposal | Excess treated water disposal at Sewer Line | |
| 7 | Any DG sets, are they complying the norms | Yes, according to Norms | |
| (B) Assessment of Environmental Damages | | | |
| Attributes | Scope of saving on account of environmental protection measures | EMP cost | |
| | | Recurring cost, per day (Rs.) | Non-recurring Cost (Rs.) |
| Air Pollution | Water requirement for sprinkling (KL/day) | Rs. 250 - Construction Phase Water requirement for sprinkling - 5 KL/day average at rate 1 | 0 |


Member Secretary


Chairman

| | | | |
|-----------------|---|---|---|
| | 5 KL/day (average); Cost of 1 KL water Rs.50 including transportation and spraying. | KL for Rs. 50. Thus, average per day cost is Rs. 250 per day | |
| | A. Cost of water requirement: | | |
| Water Pollution | a). Construction phase: | Rs. 152 Cost of Water required for Construction phase - 5388 KL in total i.e. 3.04 KL per day. Cost of 3.04 KL per day considering Rs. 50 per 1KL will be Rs. 152 per day | 0 |
| | b). Operation phase: | 0 | 0 |
| | B. Cost of sewage treatment, reuse & disposal: | | |
| | a). Construction phase: | Rs. 104 Cost of Sewage Treatment - STP O&M Cost taken as Rs. 750000 per annum i.e. Rs. 2055 per day i.e. considering STP Capacity of 120 KLD - Rs. 17.1 per KL. Sewage generated in construction phase is 6.07 KLD considering 50 nos. of Labour. Thus, Cost of Sewage Treatment per day for construction phase is Rs. 104 per day | 0 |
| | b). Operation phase: | Rs. 1,862 Cost of Sewage Treatment - STP O&M Cost taken as Rs. 750000 per annum i.e. Rs. 2055 per day i.e. considering STP Capacity of 120 | 0 |
| | | KLD - Rs. 17.1 per KL. Sewage generated in operation phase is 108.7 | |

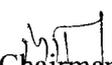

Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | | |
|------------------|--|--------|--|
| | | | KLD. Thus, Cost of Sewage Treatment per day for construction phase is Rs. 1862 per day |
| | C. Quantity of water pumped out during excavation and a lumpsum cost of Rs. 50 per cum | 0 | 0 |
| | for such unauthorized water extraction and disposal | | |
| | D. cost of construction & maintenance of recharge well: | Rs. 27 | Rs. 2,40,000 |
| | In case of demolition has carried out, the cost of demolition waste management plan needs to be discussed and finalized as non-recurring cost | No | 0 |
| Soil environment | In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the projectsite, as given by consultants. (The report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if | No | 0 |

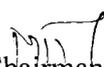

Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | | |
|---------------------|--|---|--|
| | any). This requires critical examination from SPCB. | | |
| | Cost of preservation of top soil & excavated earth to be considered. [Area (m ²)x depth (m)x sp. Gravity (kg/m ³)x cost per ton (Rs.)] | 0 | Rs. 1,44,375 Cost of preservation of Top Soil - [Area (m ²)x depth (m)x sp. Gravity (kg/m ³)x cost |
| | | | per ton (Rs.)] - 3500 sqm X 0.3m X 2.75 kg/m ³ X Rs. 50 |
| | | | per kg i.e. Rs. 50000 per ton = Rs. 144375 |
| Noise and Vibration | For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered. [perimeter (m) x height of the barricade (m) x cost of the sheet] | 0 | Rs. 4,00,802 Damage due to Noise Pollution - perimeter (m) x height of the barricade (m) x cost of the sheet taken as 1350 per sheet = Rs. 400802 |
| Green Belt | In case of any tree cutting without EC cost of Rs. 10000/- per tree apart from any statutory action for such tree | 0 | 0 |

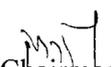

Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | | |
|---|--|--|-----------------------------|
| | cutting if any, | | |
| | Cost of planting & maintaining trees (Number of trees as per the bye-laws) | Rs. 395 Cost of planting & maintaining trees - Landscaping O&M Cost taken as Rs. 144000 per annum i.e., Rs. 395 per day. | Rs. 3,53,000 |
| | Cost of compensatory tree plantation (5 trees for each tree cut) | 0 | 0 |
| RH/OHS | Cost of workers benefit to be considered in view of Building and Other Construction Workers Welfare Cess Act, 1996 | In Contractors Scope | In Contractors Scope |
| | A. Cost of health checkup of workers | In Contractors Scope | Rs. 6,13,548 |
| | B. Cost of safety measures including PPEs | | |
| | Total Cost per working day | Rs. 2,790 | Rs. 17,51,725 |
| Calculation of Cost of remediation plan and natural & community resource augmentation plan | | | |
| Sr. | Description | Details | Amount (Rs. in Lacs) |
| 1 | Total of recurring cost | Cost arrived from above table per day X number of days in violation Total Cost - Rs. 2790 per day X No. of days of Violation - 1774 i.e. total Rs. 4949460 i.e. 49.49 Lakhs | Rs. 49.49 Lacs |
| 2 | Non-recurring cost | Non-recurring Cost as arrived from above table | Rs. 17.51 Lacs |


Member Secretary


Chairman

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

| | | | | |
|--------------|--|--|---|---------------------|
| (1+2) | Recurring Cost + Non-recurring Cost | Sum (1+2) Subject to minimum Rs. 1 crore) | Rs. 67.00 Lacs Which is <Rs. 100 Lacs Therefore, Rs. 100 Lacs | |
| 3 | Economic benefits accrued due to violation | 1% of Total Project cost including land, as declared by PP before SEAC, subject to maximum Rs. 10 Cr. | Rs. 75 Lacs | |
| | | Incremental cost of Rs. 10 lacs for each EC violation by PP or its directors observed at any other projects in last 3 years | Nil | |
| 4 | Cost of remediation plan and natural & community resource Augmentation plan | Sum of 1, 2 and 3 above or amount equivalent to the CER amount as per the MOEF&CC's office Memorandum No: F NO 22- 65/2017-IA-III dated 01/05/2018, whichever is higher. | Sum (1+2+3) | Rs. 175 Lacs |
| | | | CER Cost | Rs. 150 Lacs |
| | | | Therefore | |
| | | | Rs. 175 Lacs | |

It is noted that,

- **As per format given in SEIAA Circular, the Damage Assessment value is arrived at Rs. 1.75 Cr/-**

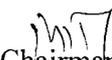
After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA for further needful subject to conditions that-

1. PP to explore to increase the solar energy saving.
2. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
3. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA for further needful subject to conditions that-


Member Secretary


Chairman

1. PP to explore to increase the solar energy saving.
2. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021.
3. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction

Deliberation in SEIAA-

Proposal is an application under MoEF&CC Notification dated 14.03.2017 and 08.03.2018 as a violation proposal. Proposal was considered by SEAC-3 in its 166th meeting and recommended for grant of Environment Clearance under violation category for total plot area of 9899.00 m², FSI area of 12301.27 m², Non FSI area of 17162.74 m² and total BUA of 29,464.01 m².

PP has constructed total BUA 29464.00 m² on site without obtaining Environment Clearance. SEAC recommended the proposal for grant of Environment Clearance under violation category as per MoEF&CC OM Notification dated 14.03.2017 and 08.03.2018 with damage assessment value of Rs. 1.75 Cr.

The authority noted the ecological damage assessment and the economic benefits accruing as a result of the violation as appraised by SEAC. Authority also noted the corresponding Environment Management Plan stipulated by the SEAC costing Rs. 1.75 Cr taking into consideration the remediation plan and Natural and Community Resource augmentation Plan. The Authority accepted the recommendations of the SEAC and decided to grant Environment Clearance subject to submission of Bank Guarantee of Rs 1.75 Cr towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan. Further, SEIAA also directed SEIAA cell to confirm with Maharashtra Pollution Control Board whether action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986.

SEIAA after deliberation decided to grant EC for – FSI –12301.27 m², Non FSI-17162.74 m², Total BUA-29464.01m². (Plan approval No.BP/Wakad/169/2014, dated-31.12.2014)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to submit Bank Guarantee of Rs.1.75 Cr towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan. PP to implement remediation plan and Natural and Community Resource augmentation Plan within 6 months from grant of this Environment Clearance.
2. Maharashtra Pollution Control Board to ensure that, action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986 for violation provisions of EIA notification, 2006.
3. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
4. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
5. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued

Minutes of 260th Day 1 (Part - C) meeting of SEIAA held on 02nd May, 2023

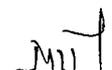
by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.

6. SEIAA after deliberation decided to grant EC for – FSI –12301.27 m², Non FSI-17162.74 m², Total BUA-29364.01m². (Plan approval No.BP/Wakad/169/2014, dated-31.12.2014)

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.


Member Secretary


Chairman